

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. CONT.A./9/2022 IN C.P. (IB)/875(MB)2019

IN THE MATTER OF

Moditech International

V/S

Maestros Mediline Systems Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

Counsel Ashish Pyasi (PH)

For the Respondent No. 3:

Counsel for the Respondent No. 3

ORDER

CONT. A./9/2022

The Ld. Counsel for the Applicant prays for a short adjournment so as to place on record the delivery of the communication dated 06.08.2021 by the Applicant and also by the Liquidator to the society. In view of the request made, adjourned to **17.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)